

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEOASKA PHARMA PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NEOASKA PHARMA PVT LTD
2.	Date of incorporation of corporate debtor	10.10.2017
3.	Authority under which corporate debtor is incorporated / registered	ROC - HYDERABAD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TG2017PTC119969
5.	Address of the registered office and principal office (if any) of corporate debtor	401,4 th Floor,ManjeeraTrinity Corporate, JNTU- Hitech City Road, Kukatpally, Hyderabad - 500072
6.	Insolvency commencement date in respect of corporate debtor	Ordered on: 01.04.2022. Order copy made available on: 06.04.2022
7.	Estimated date of closure of insolvency resolution process	03.10.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Gullapalli Kishore Babu IBBI/IPA-003/ICAI-N-00384/2021-2022/13926
9.	Address and e-mail of the interim resolution professional, as registered with the Board	11-11-169, Sowbhagyapuram, Road No. 1, Kothapet, near Venkateswara Swamy Temple, Opposite Srinivasa Kalyana Mandapam, Hyderabad, Telangana – 500 035. gkishorebabu@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.16 (11-20-18), Shop- cum – Flat, Huda Complex, Hyderabad, Telangana - 500035 , gkishorebabu@gmail.com
11.	Last date for submission of claims	20.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Safeintip.com or ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad (Bench - I) ordered the commencement of Corporate Insolvency Resolution Process of M/s. Neoaska Pharma Pvt. Ltd. on 01.04.2022. The order was made available on 6th April 2022.

The creditors of **M/s. NEOASKA PHARMA PVT LTD** are hereby called upon to submit their claims with proof on or before 20.04.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07.04.2022

Place: HYDERABAD


GULLAPALLI KISHORE BABU
INTERIM RESOLUTION PROFESSIONAL
M/s. NEOASKA PHARMA PVT LTD